

**By Special Messenger/Fax**

# **ELECTION COMMISSION OF INDIA**

Nirvachan Sadan, Ashoka Road, New Delhi-110001.

No. 479/CLF/2012-CC&BE

Dated: 20<sup>th</sup> July 2012

To

The Returning Officer for the Presidential Election-cum-  
Secretary General, Rajya Sabha,  
Parliament House,  
New Delhi.

Subject: - Presidential Election, 2012- Clarification on the Vote cast by an elector.

Sir,

I am directed to refer to your letter No. RS/PE/39/2012, dated 19<sup>th</sup> July, 2012, on the subject cited, forwarding therewith a copy of the letter, dated 19<sup>th</sup> July, 2012 of Shri Satya Pal Jain, on the issue of second ballot paper to Shri Mulayam Singh Yadav.

2. On the facts stated in your letter under reply, the Commission is of the opinion that the issue of second ballot paper to Shri Mulayam Singh Yadav was not warranted under rule 15 of the Presidential and Vice-Presidential Elections Rules, 1974.

3. Therefore, the second ballot paper issued to Shri Mulayam Singh Yadav may not be taken up for counting. It may also be added that the first ballot paper issued to Shri Mulayam Singh Yadav cannot be counted as the secrecy of ballot was violated.

Yours faithfully,

**(K.N.BHAR)**  
**SECRETARY**